

## ANNEXURE - A

Amount in Rupees

S. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	0.00	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 22 July, 2021
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 22 July, 2021
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,35,45,090.48	4	5,93,35,45,090.48	0.00	0.00	0.00	Details of claims and security interest attached as <i>Annexure - 1</i>
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	7	13,19,95,43,996.9	7	4,41,33,73,131.59	0.00	0.00	8,78,61,70,865.47	Details of claims attached as <i>Annexure - 2</i>
5	Operational creditors (Workmen)	0	0	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 22 July, 2021
6	Operational creditors (Employees)	0	0	0	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 22 July, 2021
7	Operational creditors (Government Dues)	1	63,13,258.00	0	0.00	0.00	0.00	63,13,258.00	Details of claims attached as <i>Annexure - 3</i>
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	0.00	0.00	0.00	3,11,62,000.00	Details of claims attached as <i>Annexure - 4</i>
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0.00	0.00	0.00	0.00	NA
	<b>Total</b>	<b>14</b>	<b>19,17,05,64,345.30</b>	<b>11</b>	<b>10,34,69,18,222.00</b>	<b>0.00</b>	<b>0.00</b>	<b>8,82,36,46,123.47</b>	



Notes:

1. The claims are provisionally admitted by the IRP as the books of accounts of the Corporate Debtor have not been made available to the IRP.
2. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
3. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.
4. Mr. Harish R. Patel, Shareholder of the Corporate Debtor had filed an appeal on 27 May 2021 before the Hon'ble National Company Law Appellate Tribunal, Principal Bench, New Delhi [Company Appeal (AT) (Ins.) No. 391 of 2021] against the impugned order dated 13 May 2021 passed by the Hon'ble NCLT, Mumbai Bench admitting the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 in respect of the Corporate Debtor. The said appeal was heard by the Hon'ble Bench on 4 June 2021, wherein the Hon'ble Bench passed an order directing the undersigned to put on hold the process of constitution of Committee of Creditors for a period of 15 days, considering the possibility of settlement between Shapoorji Pallonji Finance Private Limited and the Corporate Debtor. The Hon'ble Bench directed the undersigned to continue the CIRP of the Corporate Debtor. However, in compliance with the direction of the Hon'ble Bench, the process of the Constitution of the Committee of Creditors was kept on hold until 22 June 2021. The matter was listed for hearing on 16th July, 2021. In the said hearing, the Appellant i.e. Harish Raghavji Patel requested some additional time to settle the matter. After hearing both the parties, the Hon'ble Bench granted 2 weeks' time to the Appellant and adjourned the matter to 6th August, 2021. Therefore, the constitution of the Committee of Creditors shall be kept on hold until 6th August, 2021.



**ANNEXURE – 2**  
**Unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

						<i>Amount in Rupees</i>
S. No.	Name of the Unsecured Creditor	Amount of claims received	Amount of claims admitted	Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification
1	ICICI Bank, Mumbai	39,01,68,332.90	26,67,00,000.00	0.00	0.00	12,34,68,332.90
2	Clearwater Capital Partners Singapore Fund IV Private Limited	29,04,26,030.00	27,70,01,527.00	0.00	0.00	13,424,503.00
3	Clearwater Capital Partners Singapore Fund V Private Limited	1,64,11,60,775.00	1,56,55,42,157.57	0.00	0.00	7,56,18,617.43
4	Asset Care and Reconstruction Enterprise Limited	10,42,80,66,702.00	1,93,98,35,619.02	0.00	0.00	848,82,31,083.00
5	Chattaman Enclave Private Limited	16,93,03,394.00	16,01,87,440.00	0.00	0.00	91,15,954.00
6	Ajay Patel	6,64,03,899.00	0.00	0.00	0.00	6,64,03,899.00
7	Al Mehwar Commercial Investments LLC	21,40,14,864.00	20,41,06,388	0.00	0.00	99,08,476.00
<b>TOTAL</b>		<b>13,19,95,43,996.90</b>	<b>4,41,33,73,131.59</b>	0.00	0.00	<b>8,78,61,70,865.47</b>

- Note:**
- The Corporate Debtor has given Corporate Guarantee for the facilities granted by Sr. No. 1 to 4 and 7 to the group companies of the Corporate Debtor
  - Ajay Patel is the Director of the Corporate Debtor and has granted unsecured loan to the Corporate Debtor which is under verification.

